#### GOVERNMENT OF INDIA MINISTRY OF CHEMICALS AND FERTILIZERS DEPARTMENT OF PHARMACEUTICALS

### LOK SABHA UNSTARRED QUESTION No. 275 TO BE ANSWERED ON THE 15<sup>th</sup> September, 2020

# Anti-dumping Duty on Vitamin-C

### 275. SHRI MANOJ KOTAK:

## Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether it is true that the Government has lifted anti-dumping duty on Vitamin C;

(b) if so, the reasons therefor;

(c) whether it is also true that approximately 100 Indian units producing vitamin C is affected by this decision of the Government;

(d) if so, the reasons therefor; and

(e) whether the Government has any plan to impose anti-dumping duty on import of Vitamin C from China and if so, the details thereof?

# <u>ANSWER</u>

## MINISTER IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI D. V. SADANANDA GOWDA)

(a) & (b): As per information provided by Directorate General of Trade Remedies (DGTR), the Anti-dumping duty was extended on Vitamin-C originating in or exported from China PR on 06.08.2015 for a further period of 5 years vide Department of Revenue's notification No. 38/2015-Customs (ADD) dated 06.08.2015. The anti-dumping duty thereafter expired (got lifted) on**05.08.2020**.

(c) & (d): As per the Notification dated 4<sup>th</sup> September, 2020 issued by Directorate General of Trade Remedies (DGTR) for initiation of Anti-Dumping investigations, there are just 4 Indian Manufacturers which account for 100% production of Vitamin-C in India. Therefore, the point that 100 manufacturers got affected does not seem to be true.

(e): Based on the application filed by the domestic industry, Directorate General of Trade Remedies (DGTR) has initiated an anti-dumping investigation concerning imports of "Vitamin C in all its form" from China PR on **04.09.2020**. DGTR conducts anti-dumping investigations, under the Customs Tariff Act, 1975 and the rules made thereunder, and recommends imposition of duty, wherever appropriate, to the Department of Revenue by issuing its preliminary/final findings. Acting upon such recommendations of the DGTR, the Department of Revenue may impose the provisional or definitive duties.

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